

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 278/2007

R.A/C.P No.

E.P/M.A No.

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SECTION OFFICER (Judl.)

Barber
10/10/07

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

1. Original Application No. 278/07
2. Miss Petition No. _____
3. Contempt Petition No. _____
4. Review Application No. _____

Applicant(s). Sanjoy Kr. Tripathi ... vs Union of India & Ors

Advocate for the Applicants... P. K. Tiwari, H. K. Das

Advocate for the Respondent(s):

Notes of the Registry	Date	Order of the Tribunal
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This application is in form
is filed C. F. for Rs. 50/-
deposited vide I.P.C. DD
No. 24.G.6.54.802
Dated 10/10/07

28.10.2007 Present: The Hon'ble Shri Khushiram, Member (A)

DKR The Applicant is contractual employee
working in the ICAR for NEH Region, Arunachal
Pradesh Centre, Basar and his services has been
terminated vide order dated 27.09.2007 with
effect from 31.10.2007 (AN). Applicant seeks stay
of this order on the ground that the vacancy
caused by termination of the Applicant will again
be filled up by another contractual employee. In
support of his contention, learned counsel for the

Applicant relied on a decision of the Hon'ble
Gauhati High Court passed on 19.08.2002 in Civil
Rule No.5864/1998 in the case of ICAR vs. D.
Kumar. The Applicant is directed to file
representation along with the copy of the above
judgment before the Respondent No.4 not later

DKR

Contd.
23.10.2007

than 25.10.2007 who will dispose of the said representation before 31.10.2007 in the light of the High Court Judgment cited above

The O.A. is disposed of accordingly. No costs. Copy of this order shall be given to the learned counsel for the Applicant.



(Khushiram)
Member (A)

12.11.07

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the office for copy
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has been sent to the office
for hearing to the record
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26/10/07
केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

12 OCT 2007
गुवाहाटी न्यायपीठ
Guwahati Bench

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Title of the case : O.A. No. 278 of 2007

Between

Shri Sanjay Kumar Tripathi Applicant

AND

Union of India & ors Respondents

S Y N O P S I S

The applicant is presently working as Junior Field Assistant on contractual basis. Till date he has nearly completed 2 years of service under the respondents. Although, he was appointed on contractual basis he duties he is discharging is perennial in nature. The core issued involved in the instant original application relates to non issuance of call letters to the applicant for the various posts advertised under the Indian Council of Agricultural Research and not considering him to be in service candidate giving him due relaxation of upper age limit. Furthermore, respondents being piqued by the frequent attempts of the applicant for regular selection in ICAR, with an ulterior motive issued the impugned order dated 27.9.2007 terminating the service of the applicant without there being any valid reasons, although there exists several vacancies under the respondents to accommodate the applicant.

Hence, left with no option the applicant has come under the protective hands of the Hon'ble Tribunal seeking redressal of his grievances.

Hence, this application. 17

Advocate

12 OCT 2007

१०८ गुवाहाटी राजदरीठ

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH.

Title of the case : O.A. No. 278 of 2007

Between

Shri Sanjay Kumar Tripathi Applicant.

AND

Union of India & ors Respondents.

LIST OF DATES

(1) 13.08.2005----- Advertisement issued for Junior Field Assistant to be filled up on contractual basis. (Annexure- A/1).

(2) 11.11.2005----- letter offering appointment as Jr. Field Assistant. (Annexure- A/2).

(3) 13.12.2005----- Applicant reported duty.

(4) 02.09.2006----- Advertisement for Training Assistant (T-3). (Annexure- A/3).

(5) 08.01.2007----- Original Application No. 2/2007 filed.

(6) 08.01.2007----- Order directing the respondents to allow the applicant to participate in the selection giving upper age relaxation. (Annexure- A/4).

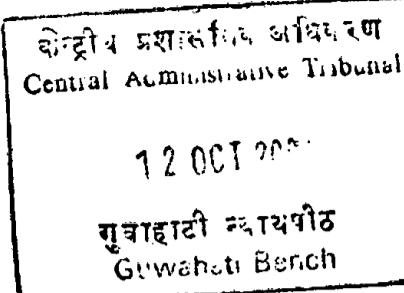
(7) 17.01.2007----- Interview held for Training Astt. (T-3)

(8) 30.05.2007----- Advertisement for Farm Manager in National Research Centre in Yak, ICAR, Dirang.

(9) 09.07.2007----- Application through Joint Director.

(10) 11.07.2007----- Application to Director, NRC on Yak, Dirang.

(11) 27.09.2007----- Impugned order of termination. (Anex-A/5)



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Title of the case : O.A. No. 278 of 2007

Between
Shri Sanjay Kumar Tripathi Applicant.

AND

Union of India & ors Respondents.

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Filed by : Shri

Regn. No. :

File : D:\private\stripathi

Date : 12.10.07

केन्द्रीय प्रशासनिक अधिदरण
Central Administrative Tribunal

12 OCT 2007

गुवाहाटी बैचायपीठ
Guwahati Bench

Filed by:
The Applicant
through
Srijit Mr. Adas.
Advocate
12.10.07

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ::
GUWAHATI BENCH ::

(An Application under section 19 of the
Administrative Tribunals Act 1995).

O.A. No. 278, of 2007.

BETWEEN

1. Sanjay Kumar Tripathi,
Junior Field Assistant,
I.C.A.R. Research Center for NEH Region
Arunachal Pradesh Centre,
Basar-791101.

..... Applicant

AND

1. Union of India, represented by the Secretary to the
Government of India, Ministry of Agriculture,
Krishi Bhawan, New Delhi-1.

2. Indian Council of Agricultural Research,
Krishi Anusandhan Bhawan, Krishna Marg,
Pusa, New Delhi-110012.

3. The Director General,
Indian Council of Agricultural Research ICAR,
Krishi Anusandhan Bhawan, Krishna Marg,
Pusa, New Delhi-110012.

4. The Director,
Indian Council of Agricultural Research,
ICAR Research Complex for NEH Region,
Umroi Road, Umium - 793103,
District: East Khasi Hills, Meghalaya.

S. Tripathi

12 OCT 2007

गुवाहाटी न्यायपीठ
Gauhati Bench

5. The Joint Director,
Indian Council of Agriculture Research,
ICAR Research Complex for NEH Region,
Arunachal Pradesh Centre, Basar,
West Siang Dist.-791101, Arunachal Pradesh.

.....Respondents

DETAILS OF THE APPLICATION

1. Particulars of orders against which this application is made.

This application is made against the order dated 27.9.2007 terminating the service of the applicant from the post of Junior Field Assistant, Indian Council of Agricultural Research- Regional Centre- NEH Region, Arunachal Pradesh, Basar.

2. JURISDICTION:

The applicant declares that the subject matter of the instant application is well within the jurisdiction of the Hon'ble Tribunal.

3. LIMITATION:

The applicant further declare that the application is well within the limitation period prescribed under Section 21 of the Administrative Tribunals Act, 1985.



12 OCT '05

गुरुदासी = राधीठ
Gurdasie = Radith

4. FACTS OF THE CASE

4.1. That the applicant is a citizen of India and he is presently working as a Junior Field Assistant at the Indian Council of Agriculture Research Complex for NEH Region, Arunachal Pradesh Centre, Basar.

4.2. That the applicant is a Science graduate in Agriculture (B.Sc., Agriculture). The Indian Council of Agricultural Research (herein after referred to as ICAR) published an advertisement dated 13.8.2005 in the Arunachal Times inviting applications for the unreserved post of Skilled Field Assistant to be filled purely on contractual basis under different projects. In the advertisement two categories of posts were mentioned viz. Junior Field Assistant and Senior Field Assistant. For the posts of Junior Field Assistant the qualification indicated was Bachelor of Science in Agriculture or Horticulture or Forestry or any other allied subjects. The advertisement did not mention any period for which the posts of Skilled Field Assistants will be filled up by ad-hoc/ contractual appointments.

Copy of the advertisement dated 13.8.2005 published in the Arunachal Times is annexed herewith and marked as Annexure- A/1.

4.3. That since the applicant was eligible to apply for the post of Junior Field Assistant, he submitted his application and after the screening he was selected for the post of Junior Field Assistant on contractual basis at ICAR



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New York

Research Complex, Arunachal Pradesh, Basar. The Joint Director, ICAR Research Complex, Arunachal Pradesh, Basar wrote a letter dated 11.11.2005 making an offer of appointment and called upon the applicant to report for duty within 15 days from the date of issue of the letter offering appointment.

Copy of the letter offering appointment to the applicant as Junior Field Assistant is annexed herewith and marked as Annexure-A/2.

4.4. That pursuant to the letter dated 11.11.2005, the applicant reported for duty on 13.12.2005 to the Joint Director, ICAR, Arunachal Pradesh Centre, Basar. Since then the applicant has been working in the aforesaid capacity and by now he has nearly completed 2 years of service as Junior Field Assistant.

4.5. That the Respondent No. 3, on 2.9.2006 issued an advertisement no. RL(R) KVK/2006/2, inviting applications from Indian Citizens for various posts in Krishi Vigyan Kendras under the ICAR, which included the post of Training Assistant (T-3) in the discipline of Agricultural Extension and Farm Management. Since the applicant has the required qualifications for the aforesaid posts, he applied separately for Training Assistant in the discipline of Agricultural Extension and Farm Management. It is stated that the advertisement dated 2.9.2006 provided the maximum age limit of 30 years for the T-3 category posts as on the

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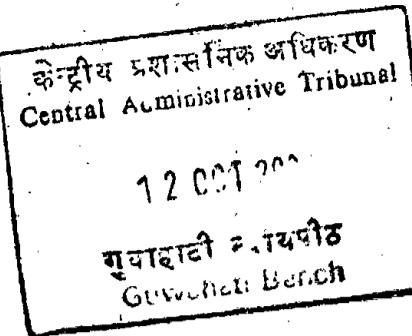
गृहाधारी व रायपीठ
611 - 611

last date for receipt of application i.e. 5.10.2006. It is worthwhile to note that in the aforesaid advertisement under the heading general instructions it was provided that no upper age limit will be applicable for serving ICAR employees. The date of birth of the applicant in his matriculation certificate is 15.8.2006. Therefore, on 5.10.2006, the applicant was approximately 30 years 1 month 20 days old.

A copy of the advertisement dated 2.9.2006 is annexed herewith and marked as Annexure- A/3.

4.6. That pursuant to the advertisement dated 2.9.2006 call letters were issued in the last week of December, 2006 and the interview was scheduled to be held on 17.1.2007. The applicant was not issued with any call letter even though he was qualified for the post of Training Assistant (T-3) in the disciplines of Agricultural Extension and Farm Management. It is stated that since no upper age limit was applicable for serving ICAR employees therefore, the applicant had reasons to believe that as serving Junior Field Assistant at ICAR Research Complex for N.E.H.Region, Arunachal Pradesh Centre, Basar on contractual basis, he would be getting the benefit of relaxation with regard to upper age limit. When the applicant did not receive any call letter, he made an enquiry in the office of ICAR at Umiam and he was informed that since he was overaged, therefore, his application was rejected and no call letter was issued to him.





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4.7. That being aggrieved by the aforesaid action on the part of the respondents the applicant preferred Original Application No.2/2007 before the Hon'ble Tribunal with a prayer to relax his upper age limit for the posts of Training Assistant (T-3) in the disciplines of Agricultural Extension and Farm Management in terms of the advertisement dated 2.9.2006 and further with an interim prayer to allow him to participate in the selection and appear in the interview scheduled to be held on 17.1.2007.

The Hon'ble Tribunal after hearing the parties was pleased to pass an interim order dated 8.1.2007 directing the respondents to allow the applicant to participate in the selection and appear in the interview scheduled to be held on 17.1.2007 considering him to be a serving ICAR employee and also to consider him for the selection if he is otherwise found fit.

A copy of the order dated 8.1.2007 is annexed herewith and marked as Annexure- A/4.

4.8. That on strength of the order dated 8.1.2007, applicant participated in the selection and appeared in the interview scheduled to be held on 17.1.2007 but was not finally selected for appointment to the post of Training Assistant (T-3) in the disciplines of Agricultural Extension and Farm Management.



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गृहाधी बीच
Ghurahati Beach

4.9. That the respondents on 30.5.2007 issued another advertisement No.2(2)/2006-07/Admn/713 inviting applications from Indian Nationals for the post of Farm Manager in National Research Center on Yak, ICAR, Dirang, West Kameng District, Arunachal Pradesh. The applicant once again submitted his application to the Joint Director, ICAR Research Complex for NEH Region, AP Centre, Basar for the aforesaid post by the communication dated 9.7.2007. It is noteworthy to mention here that the Joint Director, ICAR Research Complex for NEH Region, AP Centre, Basar for the reasons best known to him never forwarded the application of the applicant to the Director, National Research Centre on Yak, ICAR, Dirang, West Kameng District. Having come to know about this aspect of the matter the applicant submitted his application to the Director, National Research Centre on Yak, ICAR, Dirang by the another communication which was duly received by the office of ICAR, at Dirang on 11.7.2007. However, once again he was not issued with the call letter for the reasons best known to the respondents.

4.10. That there are reasons to believe that frequent attempts by the applicant for regular selection in ICAR and his filing Original Application before this Hon'ble Tribunal seeking age relaxation to participate in regular selection, piqued the official respondents and consequently they decided to terminate the contractual appointment of the applicant. It was in these circumstances that the impugned order dated 27.9.2007 was issued by the Joint Director, ICAR


Mr. Tyagi

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Gauhati Bench

Research Complex for NEH Region, Arunachal Pradesh Centre, Basar terminating the contractual appointment of applicant w.e.f. 31.10.2007.

A copy of the impugned order dated 27.9.2007 is annexed herewith and marked as Annexure-A/5.

4.11. That by the said impugned order dated 27.9.2007 the respondents terminated the service of the applicant from 31.10.2007 without there being any reason. It is noteworthy to mention here that the advertisement dated 13.8.2005 along with the appointment order of the applicant also does not reflect any specific period after which his service will come to an end. There is no reflection of initiating any disciplinary proceeding against the applicant whatsoever for which his service is to be terminated. The respondents in a most whimsical and colourable manner issued the impugned order of termination dated 27.9.2007 without there being any reasonable ground.

4.12. That the applicant begs to state that there arises several vacancies in the ICAR and the Centre is in need of more qualified and experienced staffs like that of the applicant for its smooth functioning. It is stated that recently two regular employees one Sri R.B. Sukla, Technical Assistant and another Sri Rahul Singh, Field Man has been transferred to Rajasthan and Karnal respectively. Hence, there arises vacancies and sufficient works for accomodation of the applicant in the Institution. Therefore, inspite of existence of several vacancies and shortage of



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Civil Bench

staffs, the termination of the service of the applicant without there being any valid reason is contrary to the service jurisprudence and not at all sustainable in the eye of law. Although the applicant is serving on ad-hoc/ contractual basis and his sustainability in the institution solely depends upon the sweet will of the respondents, but owing to his unblemish service to the satisfaction of all concern and existence of several vacancies, the order terminating the service of the applicant is totally uncalled for and liable to be interfered with by this Hon'ble Tribunal.

4.13. That the applicant states that he made several attempts for regular selection and each and every time his candidature was rejected being overaged. Till date no effort has been made by the respondents to regularise the services of the Jr. Field Assistants in the ICAR Research Complex, Arunachal Pradesh, Basar by making regular appointments. Rather, the respondents adhered to the method of ad-hocism and utilised the service of the applicant and in this process when he has crossed the upper age limit to apply for any Government job, the respondents are now with some ulterior motive, by issuing the impugned order dated 27.9.2007 made an attempt to oust the applicant from the ICAR, and to accommodate their blue eyed boys on contract, which is not at all permissible and liable to be interfered with by this Hon'ble Tribunal. The hire and fire policy adopted by the respondents in seeking to replace one ad-hoc by another is totally uncalled for and same requires judicial intervention by the Hon'ble Tribunal.

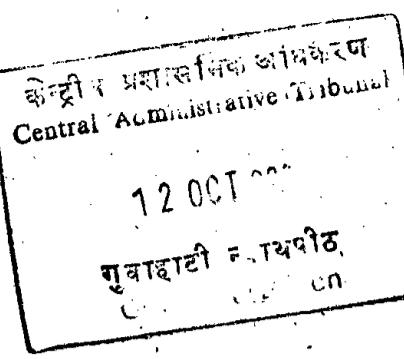
12 OCT 2007

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Guwahati Bench

4.14. That the applicant begs to state that the respondents have adopted the method of ad-hocism, as a short cut to the normal recruitment process in recruiting the various category of staffs and issued the impugned order of termination without there being any reason. On the other hand when the applicant placed his candidature for the posts of Training Assistant (T-3) and Farm Manager pursuant to the advertisement dated 2.9.2005 and 30.5.2007 respectively, he was not extended with the benefit of relaxation of upper age limit as provided to the serving ICAR employees. In fact, in similar fact situation the Hon'ble Tribunal had occasion to deal with the matters where the same set of respondents refused to treat the ad-hoc/contractual employees as their departmental candidates in the matter of employment and the Hon'ble Tribunal while dealing with the same had expressed the view that under any circumstances said view of the respondents are not tenable. In this connection it is stated that the aforesaid view adopted by the Hon'ble Tribunal was further upheld by the Hon'ble High Court. It is under the fact situation of the case, the applicant has come under the protective hands of the Hon'ble Tribunal seeking redressal of his grievances.

The applicant craves leave of the Hon'ble Tribunal to rely and refer upon the said judgment at the time of hearing of the case.





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4.15. That the applicant begs to state that under the respondents there are several vacancies available to suitably accommodate the applicant. In this connection it is stated that Council of Scientific and Industrial Research (in short CSIR) and the ICAR, are set up by the Govt. of India with the sole purpose of development of the field of Agriculture and related Industries and as such there is need of expert hands like the applicant. Though there are various projects running under the said organizations independently, but both the organizations share a single set of rules governing the service conditions of their employees. In this connection mention may be made that there are various guidelines and schemes governing the matter pertaining to regularization of the services of the contractual employees like that of the present applicant and the respondents basing on such scheme could have regularized the service of the applicant as has been done in case of other similarly situated employees instead of forcing him to starvation.

The applicant inspite of his best effort could not place on record such scheme and as such he prays before the Hon'ble Tribunal for a direction towards the respondents to place those schemes at the time of hearing of the case.

5. GROUND FOR RELIEF WITH LEGAL PROVISION:

5.1. For that the action/inaction on the part of the respondents in issuing the impugned order of termination is per se illegal and arbitrary and same is required to be set aside and quashed.



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गुवाहाटी, नायपुर
Court Bench

5.2. For that the respondents have violated the directions issued by the Hon'ble Tribunal in its earlier round of litigation relating to the age relaxation and as such the consequential action of terminating the service of the applicant is contemptuous in nature and as such same is required to be set aside and quashed.

5.3. For that the respondents have failed to take into consideration the guidelines and the schemes holding the field of regularisation of the service of the ad-hoc and contractual employees and as such appropriate direction need be issued to the respondents to regularise the services of the applicant in terms of the said schemes and guidelines.

5.4. For that the respondents have failed to appreciate the eligibility and requirement of the service of the applicant and have moved for replacing him by another ad-hoc employee which is not permissible in the service jurisprudence and as such the move of termination of his service by issuing the impugned order is liable to be set aside and quashed.

5.5. For that in any view of the matter the impugned action of the respondents is not sustainable in the eye of law and liable to be set aside and quashed.

The applicant craves leave of this Hon'ble Tribunal to advance more grounds both legal and factual at the time of hearing of this case.



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Guwahati Bench

6. DETAILS OF REMEDIES EXHAUSTED:

That the applicant declares that he has exhausted all the remedies available to them and, there is no alternative remedy available to him.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

The applicant further declares that he has not filed previously any application, writ petition or suit regarding the grievances in respect of which this application is made before any other court, or any other Bench of the Tribunal or any other authority nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above, the applicant most respectfully prayed that the instant application be admitted, records be called for and after hearing the parties on the cause or causes that may be shown and on perusal of records, be grant the following reliefs to the applicant :-

8.1. To set aside and quash the impugned order of termination dated 27.9.2007, allowing him to continue in is service as Jr. Field Assistant.

8.2. To direct the respondents to the consider the



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12 OCT 2007

गुवाहाटी न्यायपीठ
Guwahati Bench

case of the applicant against the vacant posts of Technical Assistant or any other post of like nature, by providing the relaxation of the upper age limit and to take note of his previous service and experience by treating him to be a departmental candidate, and to allow him to continue in his present service till such consideration is made.

8.3. To consider the case of the applicant for regularisation of his service in terms of the guidelines and schemes and to provide his all the related service benefits as a consequence of such regularisation.

8.4. Cost of the application.

8.5. Any other relief/reliefs to which the applicant is entitled to under the facts and circumstances of the case.

9. INTERIM ORDER PRAYED FOR:

Pending disposal of the application the applicant prays for an interim order directing the respondent to allow the applicant to continue in the post of Jr. Field Assistant by suspending the effect and operation of the impugned order dated 27.9.2007.

10.

11. PARTICULARS OF THE I.P.O.:

1. I.P.O. No. : 346 654802
2. Date : 10.10.07
3. Payable at : Guwahati.

12. LIST OF ENCLOSURES:

As stated in the Index 14


B. Typhu

12 OCT 2007

गुवाहाटी न्यायपीठ
Guwahati Bench

VERIFICATION

I, Sanjay Kumar Tripathi, aged about 32 years, son of Manharan Tripathi, serving as Junior Field Assistant, ICAR Research Complex for N.E.H. Region, Arunachal Pradesh Centre, Basar- 791101, District: West Siang, do hereby solemnly affirm and verify that the statements made in paragraphs 4.6, 4.8, 4.11, 4.12, 4.13, 4.14, 4.15..... are true to my knowledge and those made in paragraphs 4.2, 4.3, 4.4, 4.5, 4.7, 4.9, 4.10..... are also matter of records and the rest are my humble submission before the Hon'ble Tribunal. I have not suppressed any material facts of the case.

I am the applicant in the instant application and as such well convergent with the facts and circumstances of the case and also competent to sign the verification.

And I sign on this the Verification on this the 11th day of October of 2007.

Sanjay Kumar Tripathi

Signature.

**INDIAN COUNCIL OF AGRICULTURAL RESEARCH
ICAR RESEARCH COMPLEX FOR N.E.H. REGION
ARUNACHAL PRADESH CENTRE, BASAR - 791101**

Applications in plain paper are invited for the following unreserved posts of Skilled Field Assistants to be filled purely on contractual basis under different projects.

Sl. No	Name of Posts	No. of Posts	Emoluments (fixed)	Essential qualification
1.	Jr. Field Assistants	4	Rs. 3500/- per month	B.Sc in Agriculture or Horticulture or Forestry or any other allied subjects
2.	Sr. Field Assistants	2	Rs. 5000/- per month	M.Sc. in Agril Entomology or Plant Pathology or Agril Extension or other allied subjects.

Terms and Conditions:

1. Age limits - between 18 to 40 years.
2. Last date of application: 30 days from the date of appearance of the advertisements in the columns of newspaper.
3. The Competent Authority reserves the right to fill or not to the post. His decision will be final and binding in all aspects.
4. No TA/DA will be paid to the candidate in case invited for interview.
5. The appointment will be purely contractual basis and the incumbent shall not have any claim for his regular appointment.
6. Application with complete Biodata pasted with self attested passport size recent photograph of the candidates on appropriate and space enclosed with attested copies of certificates/ mark sheets/ qualification should reach on or before the due date in an envelope to the following address.

Joint Director,
ICAR Research Complex for NEH Region,
A.P. Centre, Basar - 791 101, Arunachal P.

Sd/-

Attested



Advocate

INDIAN COUNCIL OF AGRICULTURAL RESEARCH
ICAR RESEARCH COMPLEX FOR N.E.H. REGION
ARUNACHAL PRADESH CENTRE: BASAR - 791 101

NO.AR/JD/33/2005-06/

Dated Basar the 11th November, 2005

To,

Shri Sanjay Kumar Tripathi
S/o Manharan Tripathi
Vill - Patraon
P.O. - Fatehpur Tal Ratoi
Dist - Mau
Pin - 221 603
(U.P.)

With reference to our Advertisement, The Arunachal Times, Saturday, August, 13, 2005 on the basis of screening you have been selected for the post of Jr. Field Assistant on contractual basis at ICAR Research Complex for NEH Region, Arunachal Pradesh Centre, Basar. If the post is acceptable on the terms and conditions mentioned in the advertisement, you should report for duty to the Joint Director, ICAR, A.P. Centre, Basar within 15 days from the date of issue of this order.

Lakshman Chandra De
(Dr. L.C. De)
Joint Director,
ICAR, Res Complex
A.P. Centre, Basar

Attested
Das
Advocate

ANNEXURE-A/ 3

ICAR RESEARCH COMPLEX FOR N.E.H REGION
UMROI ROAD, UMIAM-793103, MEGHALAYA

Adv. No.RC&RKVK/2006/2
September, 2006

Dated Umiam the 2nd

Application are invited from Indian Citizens for the following posts in Krishi Vigyan Kondras under the Institute:-

1. Training Assistant (T-3) Rs.4500-125-7000/- in the following disciplines as per place of posting & reservations indicated:-	No. of Vacancy	Qualification required	
		Essential	Desirable
a. Plant Protection-Wokha, (ST)	1	Bachelor Degree in Agriculture	Master Degree in the relevant subject.
b. Agricultural Extension/Social Science-Ri-Phoi, (ST), Ranipul.	2		
c. Animal Science-Tura	1		
d. Home Science-Wokha (ST) and Ranipul	2		
e. Agril. Engg/Soil & Water Conservation Engineering-Ri-Bhoi, (ST)	1		
f. Farm Management-Tamenglong Wokha Churachandpur and Birchandramanu (OBC)	4		
Total	11 (one is reserved for PH-Hearing-Handicapped)		
2. Driver-cum-Mechanic (T-1) Rs. 3200 -85-4900/- Two Each for Tamenglong Churachandpur Chandel and Woklia. Reservations:- Tamenglong (one for Ex-Serviceman) Churachandpur (One for OBC)	8	(i) Matriculation from Recognized Board. (ii) Possession of a valid and appropriate Driving license for heavy/medium vehicles.	Five years experience in driving light or heavy vehicles and ability to repair minor faults in vehicles.
3. Jr. Stenographer cum Computer Operator. Rs.4000-100-6000/- One each for Tamenglong (ST), Churachandpur Chandel and Woklia (ST)	4	(i) Higher Secondary from recognized Board. (ii) Possession of Certificate of Stenography and Computer Operation.	Experience of handling Computer mainly in MS Office.

GENERAL INSTRUCTIONS

✓1. Age limit as on date of closing for T-3 & T-1 grade posts bearing scale of pay of Rs.4500-125-7000/- and Rs.3200-85-4900/- respectively is 30 years (maximum) and for the

Attested

Advocate

posts of Jr. Stenographer bearing scale of pay of Rs.4000-100-6000/- is 20 to 27 years. Relaxable for SC/ST/OBC/Ex Servicemen and Physically handicapped as per Rule.

2. Only interview will be held for all the posts at SI No. 1 and 2.
3. For the post of Stenographers stenography speed test as per prescribed syllabus will be held followed by interview.
4. For the post of Driver cum Mechanic (T-I), practical skilled test will also be held.
5. Screened candidates shall be called for interview.
6. The Institute will have the right to fix criteria for screening the applications.
7. ✓ No upper age limit will be applicable for serving ICAR employees.
8. All posts carry usual allowances. Selected candidates will be under "DEFINED CONTRABUTORY PENSION SCHEME" as per Central Government Rules mutatis-mutandis applicable in ICAR from time to time. The posts are non-government.
9. Unemployed SC/ST/PH candidates called for interview/Skill test/Stenographer Test for screening will be paid traveling expenses equivalent to second class railway fare as per restriction applicable.
10. Original certificates and marksheets should not be submitted along with the applications but should be brought at the time of interview. Attested copies of certificate regarding age, educational qualifications, experiences and caste etc. should, however, be submitted along with the applications.
11. A pass port size photographs should be affixed on top of the applications.
12. When called for interview/skilled test, the candidates will have to appear before a Selection Committee, place and date(s) to be notified in due course.
13. Application received late and incomplete form will not be considered. No correspondence will be entertained with the candidates. Mere fulfillment of requirements as laid down in the advertisement will not vest any right in the candidate for being called for interview. Canvassing in any form will disqualify the candidate for the post applied for.
14. ✓ Preference will be given to the candidates belonging to Physically handicapped and Ex-Serviceman and those from North Eastern Region.
15. The last date for receipt of the application is 5th October, 2006.
16. Candidates applying for two or more posts will have to submit application separately for each posts and have to superscribe the envelope "application for the post of _____" addressed to the Director, ICAR Research Complex for NEH Region, Umroi Road, Umiam-793103, Meghalaya.
17. State-wise location of the Krishi Vigyan Kendras and other details are also available in the institute web-site www.icarnehernet.in

APPLICATION FORMAT

1) Advertisement No. 2) Post applied for 3) Name in full (block letter) 4) Father/Husband's Name 5) Full Address (i) Address for correspondence (with pin code) (ii) Permanent Address (with pin code) 6) Nationality 7) Marital status (single or married) 8) Whether belonging to SC/ST/OBC/Ex-Servicemen/Physically Handicapped (Attested copies of such certificate from the competent authority should be enclosed) 9) Date of Birth (in Christian Era as recorded in the Matriculation School leaving certificate) 10) Age as on date of closing 11) Educational Qualification (from Matriculation/HSLC onwards in details with attested copies of relevant certificate and mark sheet) 12) Employment Exchange Regn. No. & date with attested copy 13) Details of experience 14) List of documents attached.

Declaration

I do hereby declare that all statements made in the application are true, complete and correct to the best of my knowledge and belief. In the event of any information being found false or incorrect my candidature/application may be cancelled without any notice. Signature of the candidate (unsigned application shall be rejected).

Sd/ Director

Memo No. RC (R) KVK/2006/
September

Dated Umiam the 2nd

Copy forwarded to:-

1. Secretary, Agriculture Scientists Recruitment Board, Krishi Anusandhan Bhawan, Dr. K.S. Krishnan Marg, Pusa, New Delhi-110012.
2. Secretary, Indian Council of Agricultural Research, Krishi Bhawan, New Delhi-110001.
3. Dy. Director General (Agri Extn), Krishi Anusandhan Bhawan, Dr. K.S. Krishnan Marg, New Delhi-11012.
4. Employment Officer, District Employment Exchanges in all the districts concerned where the KVKs are located.

Sd/ Illegible 2/9/05
(S.R. Baruah)
Asstt. Administrative Officer (R)

ANNEXURE - A/4

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

DATA SHEET

1. Original Application No. 2/07
2. Misc Petition No. /
3. Contempt Petition No. /
4. Review Application No. /

Applicant(s) S.K. Tripathi vs Union of India & Ors

Advocate for the Applicant(s) P.K. Tiwari

J. Pukkayorthaya

Advocate for the Respondent(s) Cafe

Notes of the Registry	Date	Order of the Tribunal
	08.01.2007	The applicant is presently serving as Junior Field Assistant in the Indian Council of Agricultural Research, ICAR Research Complex, for N.E.H. Region, Arunachal Pradesh Centre, Basar. On contractual basis. The applicant joined the post on 13.12.2005 and by now he has completed more than one year of service on the basis. The respondent No.3 issued an advertisement dated 2.9.2006 (Annexure A/3) inviting applications for various posts including the posts of Training Assistant (T-3) in the disciplines of Agricultural Extension and Farm Management. In response to the advertisement dated 2.9.2006, the applicant submitted separate applications for the post of Agricultural

Junior Field Assistant in the Indian Council of Agricultural Research, ICAR Research Complex, for N.E.H. Region, Arunachal Pradesh Centre, Basar. On contractual basis. The applicant joined the post on 13.12.2005 and by now he has completed more than one year of service on the basis. The respondent No.3 issued an advertisement dated 2.9.2006 (Annexure A/3) inviting applications for various posts including the posts of Training Assistant (T-3) in the disciplines of Agricultural Extension and Farm Management. In response to the advertisement dated 2.9.2006, the applicant submitted separate applications for the post of Agricultural

Contd/-

Attested


Advocate

Contd
08.01.2007

Extension/Social Science and also Farm Management- Tamenglong Wokha Churachandpur and Birchandramanu. As per the general instructions the upper age limit on the last date of submission of application i.e. 5.10.2006 was 30 years (maximum) for the said post and it is also made clear that only interview will be held for all the posts at Sl.No.1 and 2. It was also provided that the upper age limit will not be applicable for serving ICAR employees. The grievance of the applicant is that the call letters for interview were issued in the last week of December, 2006 and the interview is scheduled to be held on 17.1.2007 but no call letter has been issued to the applicant probably on account of his being over aged.

I have heard Mr. P.K. Tiwari learned counsel for the applicant. None appears for the respondents. Mr. G. Baishya, learned Sr. C.G.S.C. has submitted that the respondents is to engage ICAR counsel individually and notice would have to be given to the ICAR. The counsel for the applicant has submitted that the applicant is serving in the institution for last more than one year as Junior Field Assistant. The applicant was 30 years 1 month 20 days old and he has to be treated as a serving ICAR employee and he is entitled to be given the benefit of age relaxation meant for serving ICAR employees.

Considering the entire facts and circumstances Court directs that notice may be issued to the respondents. To meet the ends of justice I direct the respondents to allow the applicant to participate in the selection and appear in the interview.



scheduled to be held on 17.1.2007 or on any deferred date for the posts he has applied for and consider him for the selection if he is otherwise found fit. It is further directed that his selection, if any shall be subject to the outcome of this O.A.

Copy of the order shall be given to the counsel for the applicant.

Post the matter on 7.2.2007.

Sd/ VICE CHAIRMAN



Date of Application :

9.1.2007

Date on which copy is ready :

9.1.2007

Date on which order is deferred :

9.1.2007

Certified to be true c/w

N. Mohan
Section Officer (J. dly)
C. A. T. Guwahati Bench
Guwahati-5.

9/1/2007

9/1/2007

— 24 —

ANNEXURE

A/5



INDIAN COUNCIL OF AGRICULTURAL RESEARCH
ICAR Research Complex for NEH Region, Arunachal Pradesh Centre
Basor, West Siang Dist - 791 101, Arunachal Pradesh



No: AR/JD/33/2007-08/781

Dated Basor 27th September, 2007**ORDER**

Shri Sanjay Kumar Tripathy, Jr. Field Assistant, ICAR-RC-NEH Region, Arunachal Pradesh Centre, Basor who was recruited purely on contractual basis is hereby informed that his contractual service under the centre stands terminated on 31.10.2007(A.N.).

R.Bhagawati
(R.Bhagawati)
Joint Director

To

Shri Sanjay Kr.Tripathy
S/O Manharan Tripathi
Vill: Patron, P.O : Fatehpur Tal Ratoi
Dist: Mau (U.P)
Present Address: ICAR A.P.Centre,Basor

Copy for favour of information & needful to:

1. The Administrative Officer, ICAR-RC-NEH Region, Umium
2. The Admin. Officer, ICAR RC NEH Region, Umium
3. The Admin. Officer, A.P.Centre, Basor. He is requested to ensure realization of all the outstanding dues if any from the salary for the last month.

Kindly sign and enclose
1. D.O.P
2. D.O.C
3. D.O.C

Attestee

Advocate